

कैबरे नृत्यों पर प्रतिबंध

347 5. डा० महादीपक सिंह शाक्य : क्या गृह मंत्री हय बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 5 फरवरी, 1979 के 'नवभारत टाइम्स' में "कैबरे नृत्यों पर प्रतिबंध" की मांग शीर्षक समाचार की ओर दिलाया गया है; और

(ख) यदि हां, तो इस संबंध में सरकार की नीति क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) जी हां, श्रीमान ।

(ख) किसी सार्वजनिक स्थान पर कोई अश्लील कार्य करना भा० द० सं० की धारा 294 के अधीन एक दंडनीय अपराध है और राज्य सरकारें इस विषय में उचित कार्यवाही करने के लिए सक्षम हैं ।

Rules for staffing the officers on Deputation

7436. SHRI ISMAIL HOSSAIN KHAN:

SHRI AHMED HUSSAIN:

Will the Ministry of INDUSTRY be pleased to state:

(a) what are the ruler of patterns for staffing the officers in the Department of Industrial Development;

(b) whether Government have contemplated any time limit for their shifting to other Ministries/Departments or to State Governments;

(c) whether benefits of deputation is freely available to Class I and II officers in the same city or nearby buildings and is it on similar lines to Class III and IV employees;

(d) any time limit for deputation period, promotion plus deputation and redeputation in the same office, what are the criteria; and

(e) what is the category-wise number of deputationists and *ad-hoc* employees in Sarkar Commission, which State tops the number of employees in Department of Industrial Development and is there any development or improvement towards having proper representation of officials from all States; any remedy so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) There are no separate rules or patterns for appointment of officers in the Department of Industrial Development. Secretariat posts are filled by the Department of Per-

sonnel and A.R. in accordance with Central Staffing Scheme. Other posts are filled in accordance with the relevant recruitment rules.

(b) As in the case of other Ministries/Departments, officers of the All India Services, Central Services Group 'A' etc. hold posts in the Department of Industrial Development for a fixed tenure.

(c) The deputation of officers of all categories are governed by the General instructions issued by the Ministry of Finance and the Department of Personnel & AR.

(d) In accordance with the general orders on the subject, the normal period of deputation is 3 years. This period can be extended by one year with the approval of the Secretary of the Department. Extension beyond that period requires the concurrence of the Ministry of Finance. Similarly promotions during deputation and redeputation in the same office are covered by the general orders on the subject.

(e) A statement showing the number of deputations category wise and those working on *ad hoc* basis in the Sarkar Commission is endorsed.

As stated in reply to part (a), appointments in the Department are made in accordance with either the Central Staffing Scheme or the relevant recruitment rules. Statewise representation is not one of the criteria for making such appointments.

Statement

Officers on deputation with the Sarkar Commission

	From Deptt. of Industrial Development	From other Departments.
<i>Gazetted</i>		
Group 'A'—17	5	12
Group 'B'—2	1	1
TOTAL—19	6	12
<i>Non-Gazetted</i>		
(a) Delhi Office—34	29	5
(b) Bombay Office—6	..	6
(c) Calcutta Office—4	..	4
TOTAL—44	29	15
<i>Officers working in the Commission on Ad hoc basis</i>		
(a) Delhi Office	26	
(b) Bombay Office	9	
(c) Calcutta Office	15	
TOTAL	50	